THE FOOD CORPORATION (EIGHTH AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD. AGRICUL-TURE. COMMUNITY DEVELOP-MENT AND CO-OPERATION (SHRI D. ERING): Sir. I beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Co-operation Notification G.S.R. No. 1831, dated the 25th November, 1966 publishing the Food Corporation (Eighth Amendment) Rules. under sub-section (3) of section of the Food Corporations Act, 1964. [Placed in Library, See No. LT-30/671.

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT. 1955

SHRI D. ERING: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Co-operation;

- (i) Notification G.S.R. No. 185, dated the 2nd February 1967, issued under section 5 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-201/67].
- (ii) Notification G.S.R. No. 381/ Ess. Com/Sugar, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-200/67].

MOTIFICATIONS UNDER THE DELIMITA-TION COMMISSION ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN): Sir, I lay on the Table a copy each of eighteen Notifications of the Election Commission, issued under sub-section (1) of section 11 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-203/671.

DELIMITATION COMMISSION NOTIFICA-TION

SHRI D. R. CHAVAN: Sir, I also beg to lay on the Table a copy of the Delimitation Commission Notification S.O. No. 3513, dated the 16th November, 1966, in respect of the delimitation of Parliamentary Constituencies in the State of Jammu and Kashmir. [Placed in Library. See No. LT-202/67].

EIGHTEENTH REPORT OF THE COMMITTEE ON PETITIONS

PANDIT S. S. N. TANKHA (Uttar Pradesh): I beg to present the Eighteenth Report of the Committee om Petitions.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION AND PROGRAMME THEREOF

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): I beg to move the following motion:

"That in pursuance of sub-clause (d) of clause (2) of paragraph of the Government of India (Education, Health and Lands Department) Resolution No. F. 122-3/35-E, dated the 8th August, 1935, amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Education."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform the Members that the following dates have been fixed for receiving nominations and for holding election, if necessary to the Central Advisory Board of Education:

1. Number of Members to be elected

One

- 2. Last date and time for April 5, 1967 receiving nominations. (up to 3 P.M.)
  - April 6, 1967
- 3. Last date and time for withdrawal of candi-
- (up to 3 P.M.)
- 4. Date and time of elec April 7,

1967 (Between 3 P.M. and 5 P.M.)

5. Place of election

Room No. 63, First Floor, Parliament House, New Delhi.

6. Method of election

Proportional representation by of the means single transferable vote.

## ALLOTMENT OF TIME FOR CON-SIDERATION OF MOTION RE. PROCLAMATION IN RELATION TO RAJASTHAN

MR. CHAIRMAN: I have to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one day for the consideration of the motion regarding the Proclamation in relation to the State of Rajasthan.

THE ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL, 1967-contd.

MR. CHAIRMAN: We have to take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I move:

"That the Bill be passed."

The question was proposed.

SHRI BANKA BEHARY DAS (Orissa): Sir, I have no desire to speak on this . . .

MR. CHAIRMAN: How can you speak without a desire?

SHRI BANKA BEHARY DAS: want one clarification from the Minister because this Nagaland affair is still being administered by the External Affairs Ministry and there is a lot of misunderstanding among the people of this country, especially, the rebels, who are taking advantage of this and telling everybody that they are not part of India because had they been part of India then this affair would have been administered by the Home Ministry. In this connection, I wish to refer to the Panel Report of the Administrative Reforms Committee which has been published to-day. The Committee has also recommended that this affair should be administered by the Home Ministry. So I would like to know from the Minister whether the Government after passing this measure, would seriously consider to take steps to allay the suspicion created among the people of this country, particularly the rebels, by transferring this matter to the Home Ministry,

SHRI A. P. CHATTERJEE (West Bengal): Mr. Chairman, Sir, I raised a point of order on the last day, that is to say, on Friday last, when this motion was moved for consideration by the External Affairs Minister.

MR. CHAIRMAN: I think the point of order must have been disposed of by the presiding officer.

SHRI A. P. CHATTERJEE: It was not disposed of. The Vice-Chairman, Mr. Akbar Ali Khan, merely said . . .

MR. CHAIRMAN: I think the same point of order should not be raised.

SHRI A. P. CHATTERJEE: Will you kindly give me a minute and hear me? Mr. Akbar Ali Khan said . . .